

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 122
CP No. 2/CB/2022

IA (Companies Act) No. 41/CB/2023

Proceedings under Section 241-242 Companies Act
IN THE MATTER OF:

Arvind Kumar Agrawal (HUF)
V/S
Malati Foods Pvt. Ltd.

.....Applicant

....Respondent

Order delivered on 12/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Rajeev Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Saswat K. Acharya, Adv.
Ms. S. Pholgu, Adv.
Mr. Subham Agarwal, Adv.
Mr. Jaish Joshi, Adv.

For the Respondent

Mr. S.S. Mohanty, Adv.
Mr. S.S Pradhan, Adv.
Mr. Goutam Rai, Adv.
Ms. Gyaninee Nayak, Adv.
Ms. Deepsha Dhal, Adv.
Mr. Sambit Sekhar Moharana, Adv.

ORDER

IA (Companies Act) No. 41/CB/2023:

1. Both sides counsel present.
2. List the matter along with the main CP on 23.08.2024.

CP No. 2/CB/2022:

1. Ld. Counsel Mr. Saswat K. Acharya appears for the petitioner.
2. Ld. Counsel Mr. S. S. Pradhan appears for the respondent.
3. Pleadings are complete.
4. List the matter on 23.08.2024.

SJ

Rajeev Mehrotra
Member (Technical)

SJ

Deep Chandra Joshi
Member (Judicial)